

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 101 OF 2016 &  
IA NO. 245 OF 2016**

**Dated: 27<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Power Grid Corporation of India Ltd. .... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava  
Ms. Sanjna Dua

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-2  
  
Mr. S.K. Agrawal  
Mr. A.P. Sinha  
Ms. Anubhuti Chaturvedi for R-3 to R-5  
  
Mr. Pradeep Misra for R-10  
  
Mr. S. K. Chaturvedi for R-11

**ORDER**

I.A. No. 245 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list the matter for hearing on **16.11.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/ss